

**IN THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 250 OF 2025**

**U/S 14 and 18 OF THE NATIONAL GREEN TRIBUNAL ACT 2010**

**IN THE MATTER OF**

VAISHALI RANA

.....APPLICANT

**VERSUS**

UNION OF INDIA AND OTHERS

.....RESPONDENTS

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New Delhi

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**ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT**

**MOST RESPECTFULLY SHOWETH:**

I, Vaishali Rana, D/O Lt. Col. H.S. Rana, aged about 47 years residing at C-604, Sarve Satyam Co-operative Group, Housing Society Ltd., Plot No. 12, Sector-4, Dwarka, Delhi-75 do hereby solemnly affirms and declares:

1. That I am the applicant in the present Original Application and as such well conversed with the facts and circumstances of the present case.
2. That the Original Application pertains to the ecological degradation and unregulated anthropogenic activities threatening the Kotla-Akhera Wetland, situated in District Nuh, Haryana, which serves as a critical



seasonal habitat for numerous resident and migratory bird species traversing the Central Asian Flyway (CAF).

3. That the Applicant in the Original Application sought the following prayers:

- a) Direct the Respondents to take immediate steps for the identification, notification, and protection of the Kotla-Akhera Wetland and restore its ecological integrity;
- b) Direct the Respondents to declare the Kotla-Akhera Wetland as a 'Biodiversity Heritage Site' under Section 37(1) of the Biological Diversity Act, 2002, considering its ecological significance, endemic and migratory bird population, and its role as a critical habitat supporting fragile ecosystems;
- c) Direct the Respondents to take immediate measures under Section 36(2) of the Biological Diversity Act, 2002, by issuing appropriate directions to the Haryana State Biodiversity Board (HSBB) and the State Government of Haryana to protect, conserve, and manage the Kotla-Akhera Wetland and its biological diversity;
- d) Direct the Respondents to develop national strategies, plans, and programmes for the conservation and sustainable use of the biological diversity of the Kotla-Akhera Wetland, in accordance with



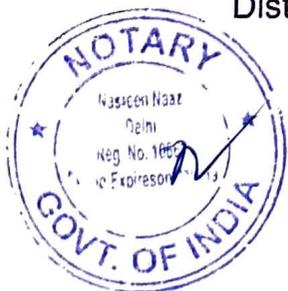
Section 36(1) of the Biological Diversity Act, 2002, including specific action plans for habitat preservation, pollution control, and ecological restoration;

- e) Direct the Respondents to remove all encroachments and restrain all illegal developmental, constructional, or polluting activities in and around the Kotla-Akhera Wetland that threaten its ecological integrity and avian population;
- f) Pass any other order or direction that this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case, in the interest of environmental justice.
4. That vide order dated 21.05.2025, this Hon'ble Tribunal was pleased to grant time to the Applicant to place on record additional material in support of the plea that a water body exists at Kotla-Akhera in District Nuh, Haryana, and that the said water body is adversely affected by anthropogenic activities.

**True copy of the order dated 21.05.2025 is annexed and marked herewith as Annexure A1/1.**



5. That it is respectfully submitted that wetlands constitute one of the most critical natural resources on the planet, functioning as unique transitional ecosystems between terrestrial and aquatic systems. Wetlands are defined as areas that are either temporarily or permanently covered by water, and due to this fluctuating hydrological character, they may exhibit both aquatic and terrestrial features depending on seasonal variations. A key unifying attribute of all wetlands is their hydrological structure, which governs the supply, storage, and loss of water over time. The presence of water for a significant duration is what fundamentally determines the formation and function of a wetland. Owing to these features, wetlands support a high diversity of flora and fauna adapted to fluctuating water levels, and thus hold immense ecological significance.
6. That as per a news article published in the Times of India dated 27.02.2025, titled "Artificial wetlands fuel 10% growth in Haryana's water bodies; 3k ha added in 6 years", the total wetland area in Haryana has increased from 33,649 hectares in 2017-18 to 36,984.5 hectares in 2023-24, reflecting a growth of nearly 10%. This expansion includes both natural and artificial wetlands across the state. the District of Mewat (now Nuh) is officially recorded as having 0.83% of

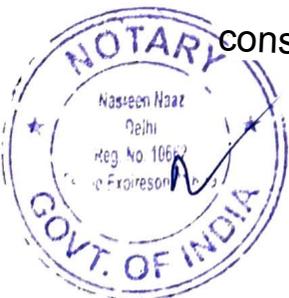


its geographical area classified as wetlands. The Article further caution that many natural wetlands are under threat despite existing regulatory frameworks, including the Wetland (Conservation and Management) Rules framed in 2010 and revised in 2017.

**True copy of news article published in the Times of India dated 27.02.2025 is annexed and marked herewith as Annexure A1/2.**

7. That the Applicant would like to place reliance upon the publication titled "High Resolution Mapping of Wetlands of India", jointly prepared by the Space Applications Centre (SAC), ISRO, Ahmedabad and the Haryana Space Applications Centre (HARSAC), Hisar, published in 2024, which is based on high-resolution satellite data.

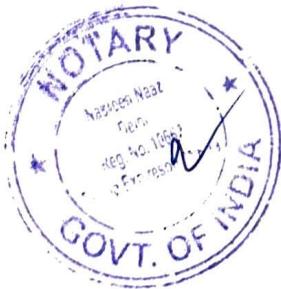
As per the said document, wetlands cover 0.83% of the total geographical area of State of Haryana which includes Mewat district (now Nuh). The mapped wetland categories include tank/ponds, rivers/streams, waterlogged areas, and aquaculture ponds, thereby confirming the existence and classification of various inland wetlands. This supports the Applicant's submission that the Kotla-Akhera Wetland forms part of this wetland network and reinforces the need for its urgent protection and legal conservation status.



**True copy of the publication titled "High Resolution Mapping of Wetlands of India", jointly prepared by the Space Applications Centre (SAC), ISRO, Ahmedabad and the Haryana Space Applications Centre (HARSAC), Hisar is annexed and marked herewith as Annexure A1/3.**

8. That further, the Applicant relies on a press release issued by the Directorate of Information, Public Relations and Language, Government of Haryana, wherein the Hon'ble Chief Minister of Haryana, acknowledged the presence of Kotla Lake in the Mewat Region (Nuh District), spread over 108 acres, and announced plans for its rejuvenation through pipeline water supply from the Yamuna via the Western Peripheral Expressway. This official statement affirms both the existence and recognition of the Kotla water body by the State Government.

**True copy of the press release issued by the Directorate of Information, Public Relations and Language, Government of Haryana is annexed and marked herewith as Annexure A1/4.**



9. That geo tagged Google Earth images of the Kotla-Akhera area also clearly show the presence of a substantial water body, corroborating the official mapping and field reports.

**True copy of the geo-tagged goggle Earth images is annexed and marked herewith as Annexure A1/5.**

10. That the Applicant, in order to obtain official confirmation regarding the ecological status of the Kotla-Akhera Wetland and the incidents of bird mortality therein, had also filled applications under the Right to Information Act, 2005 dated 04.08.2025 before the concerned authorities.

11. That RTI Reply received on 18.08.2025 revealed that between 01.01.2025 to 07.01.2025, large-scale hunting of migratory birds was reported from Kotla-Akhera Wetland. On the complaint of the Wildlife Department, FIR No. 30 dated 25.03.2025 was registered at Police Station Akera, District Nuh, under Sections 2, 9, 39 and 51 of the Wildlife (Protection) Act, 1972. The FIR records the killing of protected migratory species, underscoring the immediate threat to biodiversity posed by lack of protection and monitoring.



**True copy of the RTI reply dated 18.08.2025 along with the attached FIR is annexed and marked herewith as A1/6.**

12. That the cumulative material now placed on record — including the official mapping of wetlands by ISRO–SAC, the public admission by the State Government of Kotla Lake’s existence, Google Earth Imagery and RTI Reply disclosing the FIR on bird killings, leaves no doubt that Kotla-Akhera Wetland is an existing, ecologically significant water body, and warrants urgent protection from ongoing and future anthropogenic disturbances.
13. That the continued neglect or lack of notification under relevant environmental laws — including the Wetlands (Conservation and Management) Rules, 2017 and Biological Diversity Act, 2002, amounts to a dereliction of statutory duty by the concerned authorities, especially in view of existing judicial precedents and environmental mandates laid down by this Hon’ble Tribunal.
14. That anthropogenic pressures, including encroachments, unregulated developmental activities are steadily eroding the ecological character of the Kotla-Akhera Wetland, which is otherwise capable of supporting



biodiversity and providing essential ecosystem services to local communities and avifauna, including migratory species.

15. That in light of the additional material and in the interest of environmental justice, the Applicant respectfully prays that this Hon'ble Tribunal may be pleased to pass appropriate orders for the notification, conservation, and restoration of the Kotla-Akhera Wetland, as already prayed in the Original Application.

16. That balance of convenience is in the favour of the applicant and the ends of the justice shall suffer if the relief as prayed is not granted.



That the applicant has not approached any other court or tribunal seeking similar relief as prayed before this Hon'ble Court.

*Vaishli Ram*  
DEPONENT

**VERIFICATION:**

3 SEP 2025

Verified at New Delhi on this day of September, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material is concealed therein.

*Chaudhary*  
I identify the deponent who has signed in my presence  
D-7/9/2025  
A. Chandrika  
Upadhyay

**ATTESTED**

NOTARY DELHI (INDIA)

3 SEP 2025

*Vaishli Ram*  
DEPONENT

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 250/2025

Vaishali Rana Trustee Aravalli  
Bachao Citizens Movement

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 21.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Gaurav Kumar Bansal, Ms. Nandita Bansal, Ms. Chandrika  
Upadhyaya & Mr. Vishnu Kumar Gupta, Advs. for Applicant

Respondents: None.

**ORDER**

1. Learned counsel for the applicant seek short adjournment to place on record additional material in support of the plea that there is a water body existing on Kotla-Akhera in District Nuh, Haryana and also that the water body is affected on account of some anthropogenic activities.

2. List on 08.09.2025.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

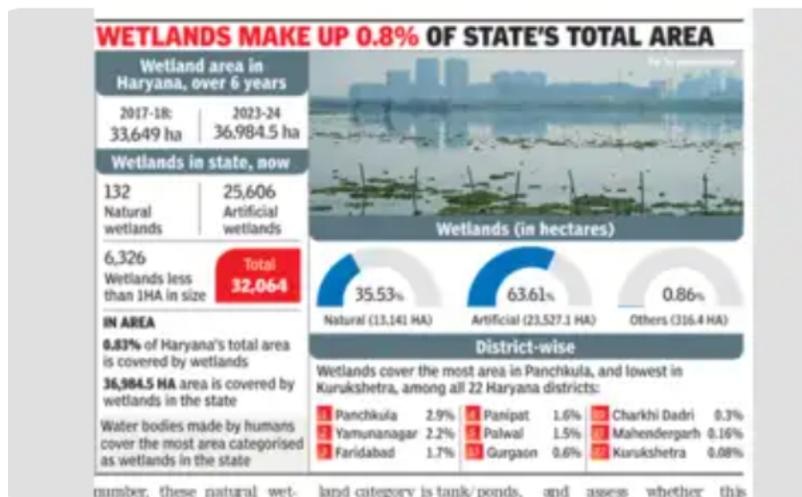
May 21, 2025  
AB

# THE TIMES OF INDIA

## Artificial wetlands fuel 10% growth in Haryana's water bodies, 3k ha added in 6 years

Ipsita Pati / Updated: Feb 27, 2025, 00:54 IST

(<https://timesofindia.indiatimes.com/Toireporter/AuthorIpsita-Pati-479253023.Cms>)



Gurgaon: The total wetland area in Haryana grew from 33,649ha in 2017-18 to 36,984.5ha in 2023-24, marking an increase of 3,335.5ha, or 10%. This growth is largely due to the creation and expansion of human-made wetlands, such as artificial ponds, tanks and

waterlogged areas, as per a report titled "Indian Wetlands: High Resolution Remote Sensing Assessment and Analysis" by the Space Applications Centre.

While this increase is a positive development for the overall wetland area, it highlights the ongoing challenge of preserving natural wetlands, which continue to face threats from urbanisation and agricultural expansion. The state has a substantial number of man-made wetlands, totalling 25,606, with an area of 23,527.1ha. These wetlands make up 63.61% of the total wetland area, reflecting the state's efforts in creating and maintaining artificial water bodies for various purposes, including agriculture and water management.

The report highlights that Haryana boasts 132 natural wetlands, spanning an area of 13,141.1ha, accounting for 35.53% of the total wetland area. Despite their smaller number, these natural wetlands are vital for biodiversity and ecological balance. "Haryana occupies the Indo-Gangetic Alluvial Plain and represents a variety of landscapes varying from hills in the northern region to almost flat alluvial plains in the central parts and sand dunes in the southern regions.

Wetlands cover 0.83% of the total geographical area of Haryana state. The dominant wetland category is tank/ponds, covering 47% of the total wetland area. Other wetland classes are river/streams (33.60%), waterlogged (8.45%), and aquaculture pond (6.53%), jointly covering 48.58% of the total wetland area in the state," the report said. Wetlands International South Asia director Ritesh Kumar said, "One would need to split this trend between natural and human-made wetlands and assess whether this change is not solely due to an increase in human-made wetlands. While all wetlands are important, preserving natural wetlands and wetlands that have existed over a long time needs to be accorded priority." "India's natural wetlands are threatened despite existing regulatory frameworks, including the Wetland (Conservation and Management) Rules framed in 2010 and revised in 2017," Dr Indu K Murthy, sector head - climate, environment and sustainability at think-tank Centre for Study of Science, Technology and Policy (CSTEP), says.

"Protecting these vital ecosystems requires a balanced approach that integrates ecological preservation with community involvement and stringent policy enforcement. Wetlands play a crucial role in supporting biodiversity and enhancing climate resilience as they provide essential services such as water filtration, flood control and mitigation, and livelihoods for local communities," Murthy said.

#### District-wise Wetland Distribution

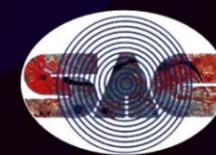
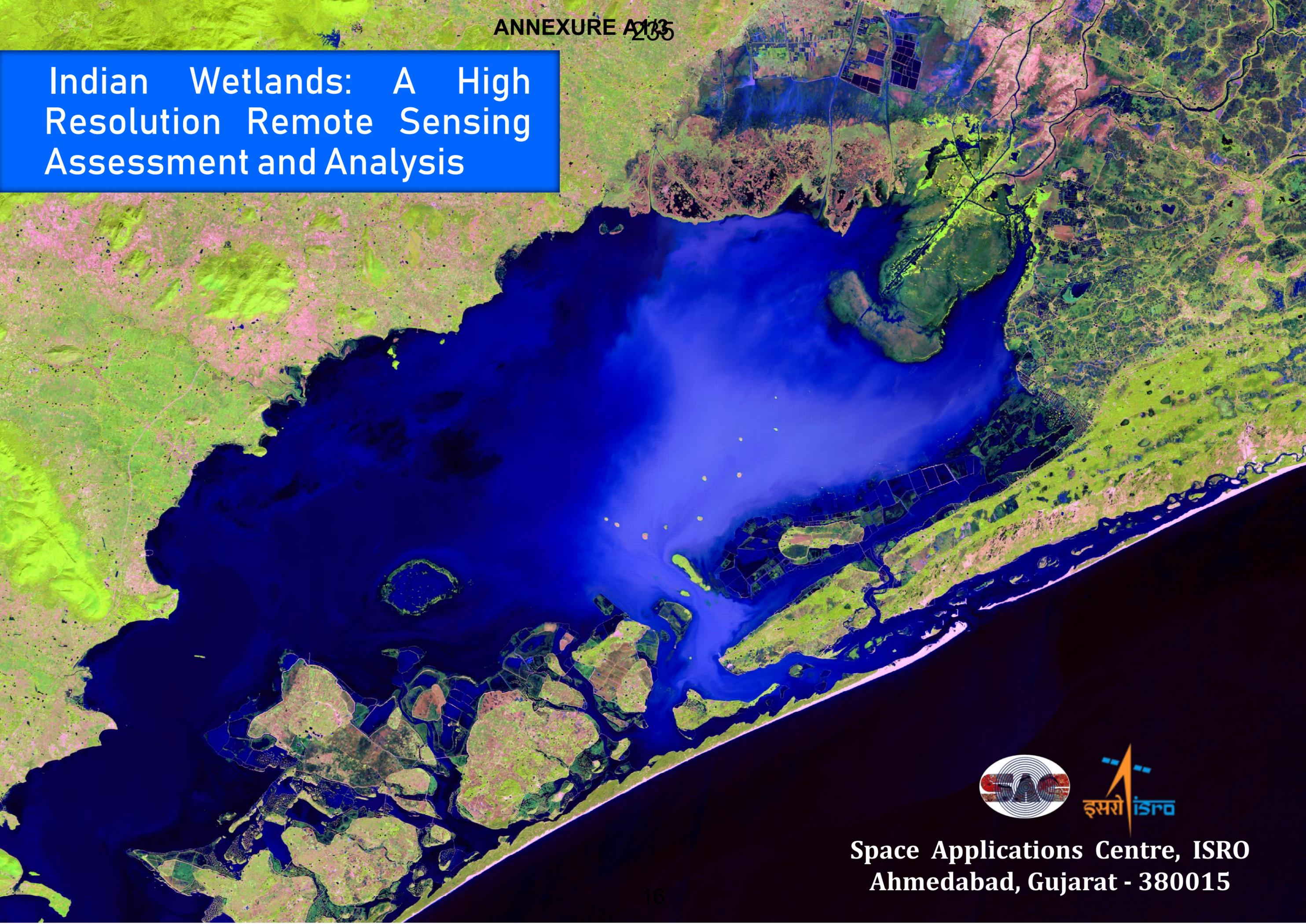
The distribution of wetland areas across Haryana's districts shows significant variation. Panchkula leads with 2.95% of its area covered by wetlands, followed by Yamunanagar at 2.20% and Faridabad at 1.72%. Panipat has 1.59%, Palwal 1.50% and Ambala 1.46%. Karnal's wetlands cover 1.23% of

its area, while Sonapat has 1.08%. Jind and Rohtak have 0.89% and 0.86%, respectively. Mewat's wetlands cover 0.83%, Kaithal 0.73% and Gurgaon 0.59%. Jhajjar has 0.51%, Fatehabad 0.49% and Sisra 0.42%. Rewari's wetlands cover 0.39%, Hisar and Bhiwani each have 0.32% and Charkhi Dadri has 0.30%. Mahendragarh and Kurukshetra have the smallest shares, with 0.16% and 0.08%, respectively. This distribution highlights the need for targeted conservation efforts to ensure all districts can benefit from the ecological services provided by wetlands.

### Challenges and Conservation Efforts

Over the years, many wetland areas in South Asia degraded or were lost, adding to the food, water, and climate insecurities and threatening the existence of diverse life forms depending on wetlands for sustenance. Pointing to the importance of wetlands, experts said that they are a hydrological network and degradation of any can have repercussions across the country. Experts also stressed that while the data underscores the importance of wetlands in Haryana, it also brings attention to the need for conservation efforts. Wetlands are crucial for water purification, flood control, and providing habitat for numerous species. The state govt, along with environmental organisations, is working towards preserving these ecosystems through various initiatives and policies.

# Indian Wetlands: A High Resolution Remote Sensing Assessment and Analysis



Space Applications Centre, ISRO  
Ahmedabad, Gujarat - 380015



## Indian wetlands: A High Resolution Remote Sensing Assessment and Analysis

Published by: Space Applications Centre, Indian Space Research Organization, Ahmedabad – 380 015  
<https://www.sac.gov.in>

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Citation: P K Gupta, J G Patel, R J Bhanderi, M Parmar, B P Rathore, I Mishra, R Ramakrishnan, S Chander, A Dubey, A Gujrati, C Wadhwa, S Roy, R P Singh, I M Bahuguna, Raj Kumar, Sandip R Oza, R Sharma, D Dhar (2024). Indian wetlands: A High Resolution Remote Sensing Assessment and Analysis, Space Applications Centre, ISRO Ahmedabad, India.

ISBN:



Cover page: Chilika Lake, Odisha  
Back cover: Peatland of Leh, Ladakh

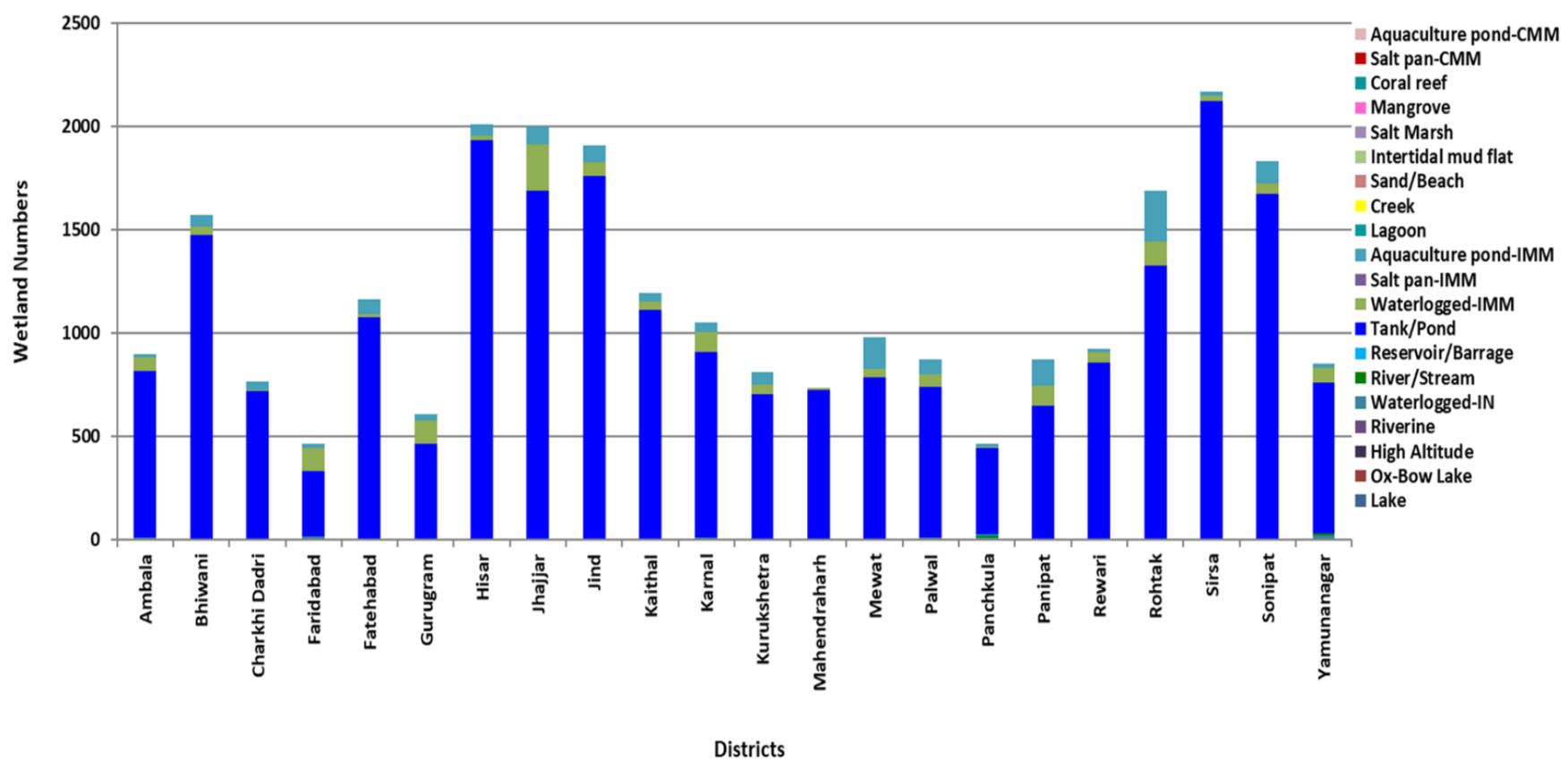
# HARYANA

- Haryana state is situated between 27° 29' to 30° 56' N latitudes and 74° 27' to 77° 36' E longitudes. The State mainly occupies the Indo Gangetic Alluvial Plain.
- The state represents a variety of landscapes varying from hills in the northern region to almost flat alluvial plains in the central parts, and sand dunes in the southern regions.
- Wetlands cover 0.83% of total geographical area of Haryana state. Dominant wetland category is Tank/Ponds covering 47% of total wetland area. Other wetland classes are river/streams (33.60%), waterlogged (8.45%), Aquaculture pond (6.53%), jointly covering ~48.58% of total wetland area in the state.

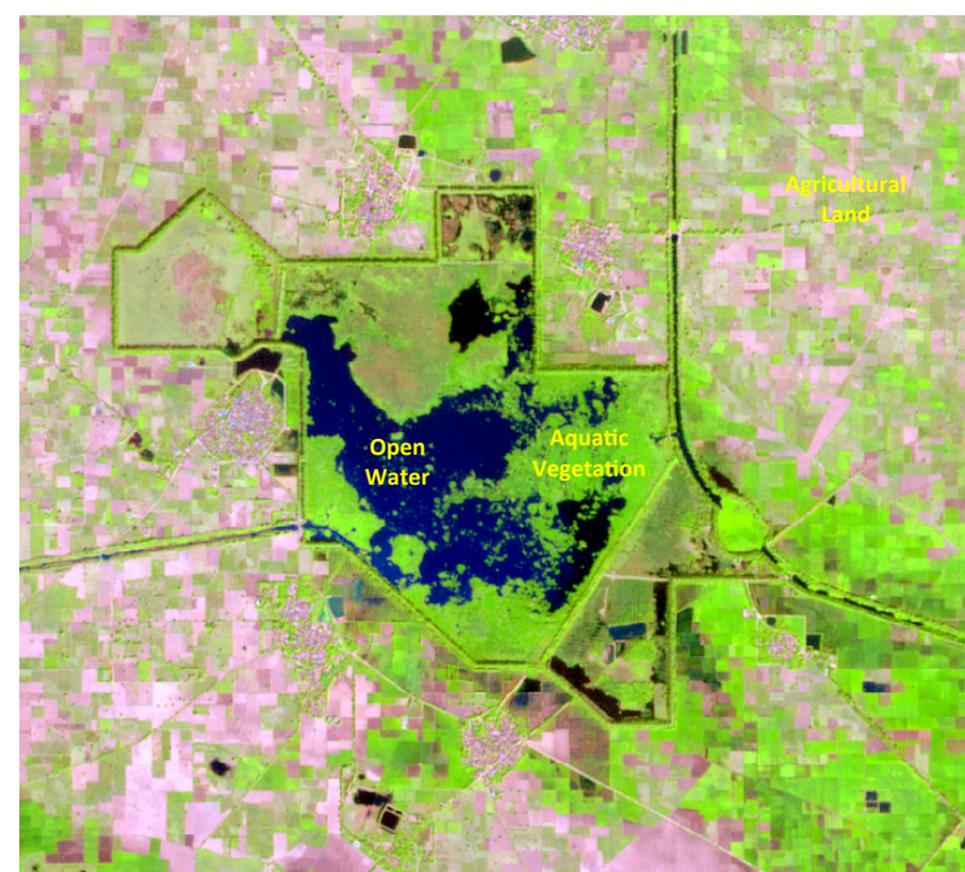
## Category-wise wetland distribution in Haryana

Area in ha.					
Sr. No.	Wetland Type	Number of Wetlands	Wetland Area (ha)	wetland Area (%)	Wetlands % of total area of State
1	Inland - Natural	132	13141.1	35.53	0.30
2	Inland - Man-made	25606	23527.1	63.61	0.53
3	Coastal - Natural	-	-	-	-
4	Coastal - Man-made	-	-	-	-
<b>Sub- Total</b>		<b>25738</b>	<b>36668.2</b>	<b>99.14</b>	
Wetlands (<0.1 ha) #		6326	316.3	0.86	
<b>Total</b>		<b>32064</b>	<b>36984.5</b>	<b>100</b>	<b>0.83</b>

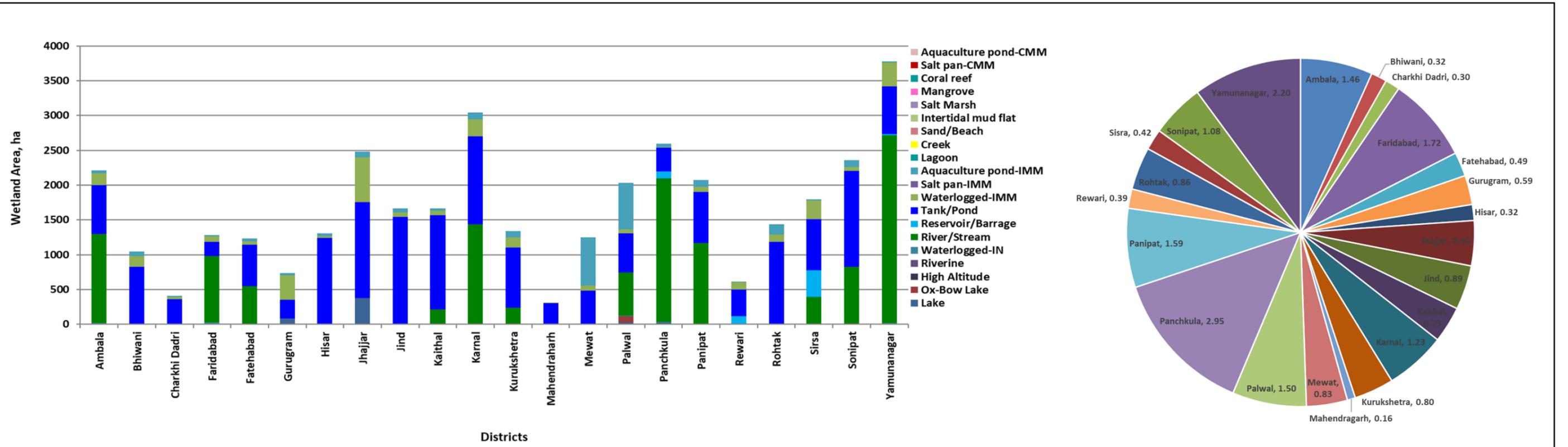
Sr.No.	Wetland Statistics	Wetland Types																						Sub-total	Wetlands <0.1 ha (mainly Tanks/Ponds)	Total
		Lake	Ox-bow lake	High altitude lake	Riverine wetland	Water-logged (natural)	River / stream	Reser-voirs	Tank / pond	Water-logged (inland)	Salt pan (inland)	Aqua. pond (inland)	Lagoon	Creeks	Sand / Beach	Inter-tidal mud flat	Salt marsh	Man-grove	Coral reef	Salt pan (coastal)	Aqua. ponds (coastal)					
		1101	1102	1103	1104	1105	1106	1201	1202	1203	1204	1205	2101	2102	2103	2104	2105	2106	2107	2201	2202					
1	Area	520.0	104.7	0.0	0.0	91.0	12425.4	600.9	17383.3	3126.9	0.0	2416.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	36668.2	316.3	36984.5	
2	Number	9	10	0	0	79	34	5	22867	1374	0	1360	0	0	0	0	0	0	0	0	0	25738	6326	32064		



Wetland type-wise number of wetlands for different districts of Haryana



Bhindawas Wildlife Sanctuary (Ramsar wetland)

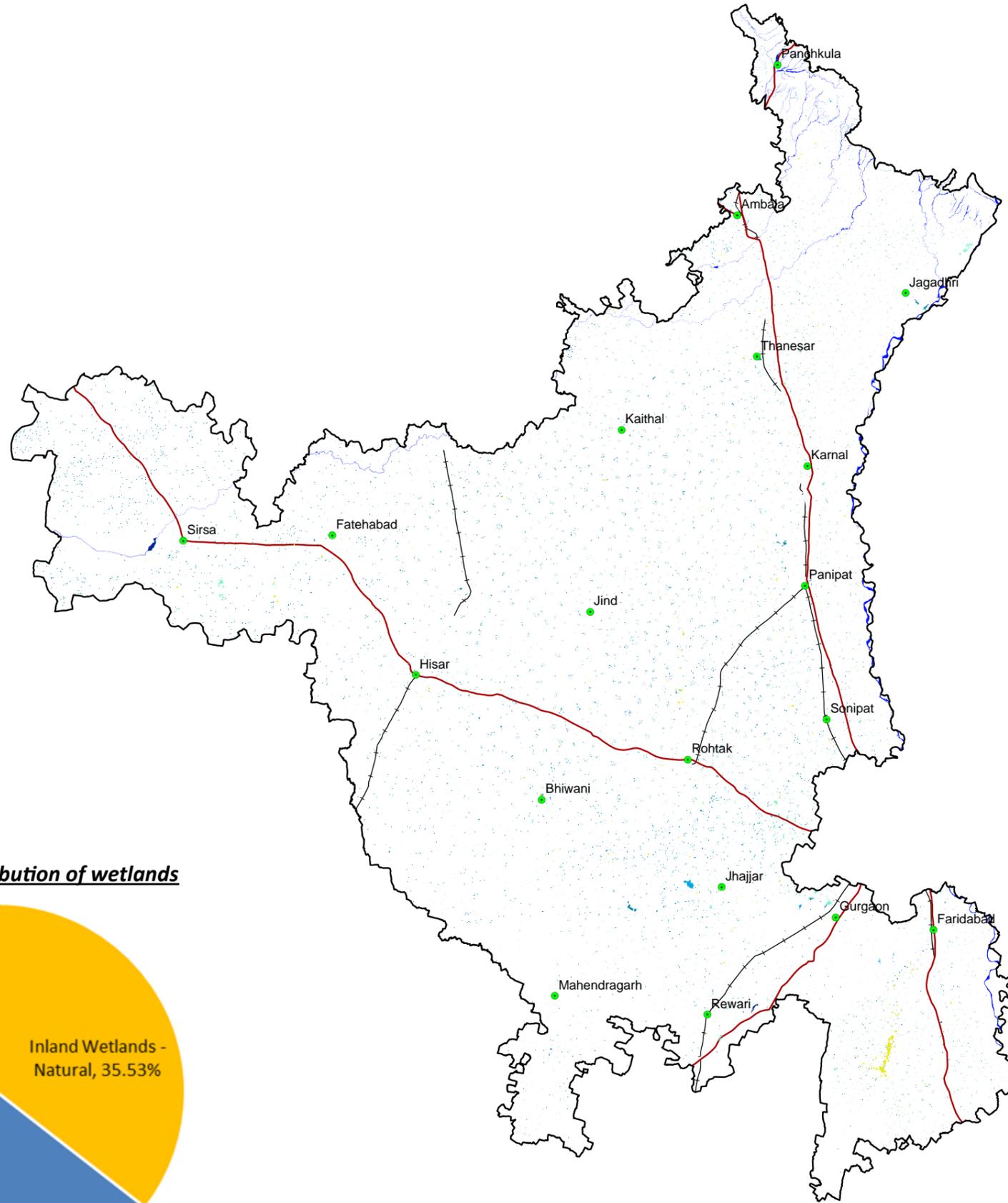


Wetland type-wise area of wetlands for different districts of Haryana

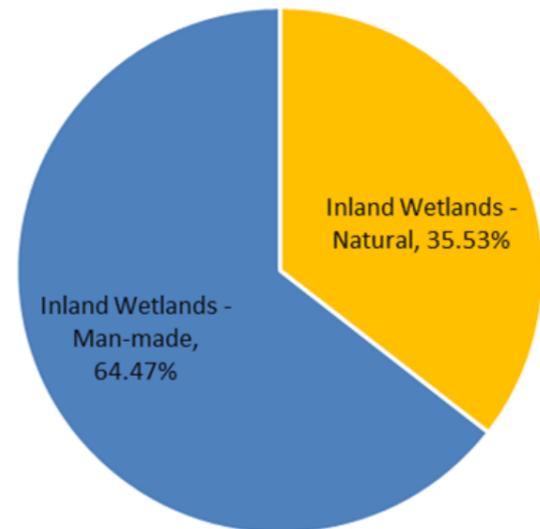
District-wise percentage of wetlands area w.r.t. total geographic area



Wetlands of Haryana (Tank/Pond)



**Category wise distribution of wetlands**



### WETLANDS OF HARYANA Timeframe - 2018-19

Legend			
Symbol	Description		
	Level-I	Level-II	Level-III
	<b>Inland</b>	<b>Natural</b>	Lake/Pond
			Ox-bow lake/ cut-off meander
			High altitude lake
			Riverine Wetlands
			Waterlogged
			River/Stream
		<b>Man-made</b>	Reservoir/Barrage
			Tank/Pond
			Waterlogged
			Salt pan
	Aquaculture Pond		
	<b>Coastal</b>	<b>Natural</b>	Lagoon
			Creek
			Sand/Beach
			Intertidal mud flat
			Salt Marsh
			Mangrove
		Coral Reef	
		<b>Man-made</b>	Salt pan
			Aquaculture pond

Major Roads (NH)

District Headquarters

Major Railway

State Boundary

**Location Map**

Data Source:  
Resourcesat-2/2A LISS-IV  
(Pre-monsoon 2018 and Post-monsoon 2019)

Prepared by:  
Haryana Space Applications Centre, Hisar  
&  
Space Applications Centre, ISRO, Ahmedabad



**Directorate of Information,  
Public Relations & Languages**  
Government of Haryana

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HARYANA CHIEF MINISTER, SH. MANOHAR LAL SAID THAT THE KOTLA LAKE, SPANNING 108 ACRES IN THE MEWAT REGION, WILL BE DEVELOPED. ADDITIONALLY, A SPECIAL PIPELINE WILL BE LAID ALONG WITH THE KMP TO PROVIDE YAMUNA WATER TO THE NUH DISTRICT.

**Nuh to get Yamuna Water, a pipeline along with KMP will be laid, CM**

**Will fulfill Prime Minister's pledge of development of aspirational district Nuh, Manohar Lal**

**CM chairs the peace committee meeting in Nuh, urges residents to maintain peace**

**Mewat region has a history of strong brotherhood, Manohar Lal**

**Peace Committee members say incidents of violence were controlled due to the wisdom and prudence of the CM**

Chandigarh, October 21 - Haryana Chief Minister, Sh. Manohar Lal said that the Kotla Lake, spanning 108 acres in the Mewat region, will be developed. Additionally, a special pipeline will be laid along with the KMP to provide Yamuna water to the Nuh district.

He stated that Prime Minister, Sh. Narendra Modi has taken a commitment to raise Nuh district to the same level as other districts, with a focus on education, health, industry, agriculture, and law, while adhering to high standards.

The Chief Minister further said that the Prime Minister's concern for Nuh district, highlighting how PM Modi consistently inquires about the progress

of Mewat's development during their meetings. He called for collective efforts to fulfill the development goals.

The Chief Minister stated this while presiding over a peace committee meeting at the Nuh district secretariat late Friday evening.

Sh. Manohar Lal urged the people of Nuh district to ensure that they provide mainstream education to their children. The Haryana government's efforts include establishing large-scale industries in the region to provide employment opportunities for the youth, he said.

**Members of the peace committee praised the CM's wisdom and effective management in controlling the violence**

During the peace committee meeting, the members lauded the Chief Minister's approach, acknowledging that Haryana is fortunate to have a Chief Minister like him who is genuinely concerned about the state. They emphasized on the importance of maintaining brotherhood, even amidst diversity.

The Chief Minister stressed that Nuh district's history reflects a spirit of brotherhood, underscoring the right of every community to conduct religious programs and the need to prevent any disruption of this harmony.

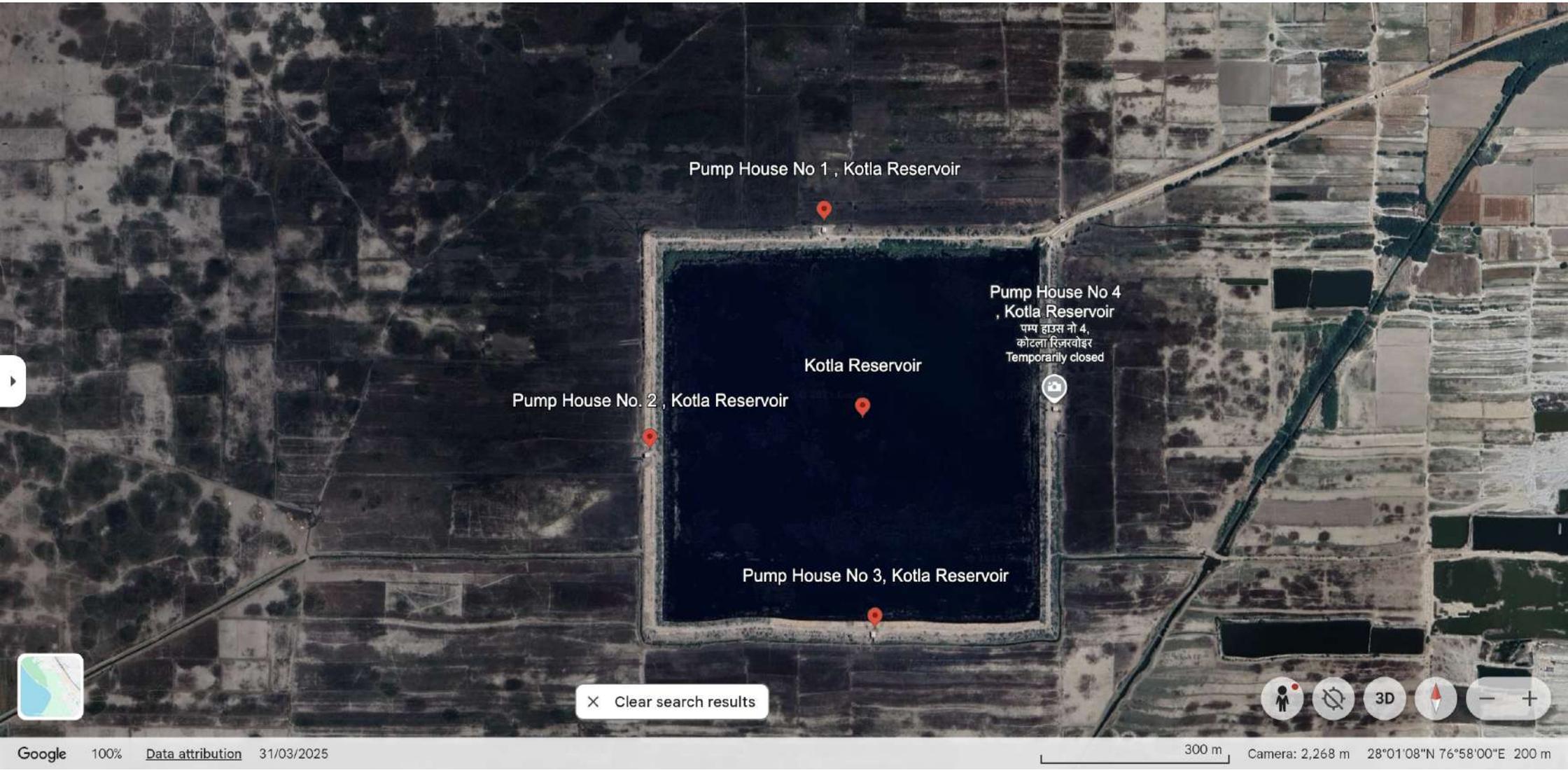
He made it clear that those involved in the violence would not be spared, regardless of their religion or caste.

The Chief Minister called upon people from all communities to unite and cooperate with the district and police administration in apprehending the culprits.

Regarding the losses incurred during the violence, the Chief Minister mentioned that compensation has been provided to the affected people through the kshatipoorti portal, and investigations are ongoing for pending cases.

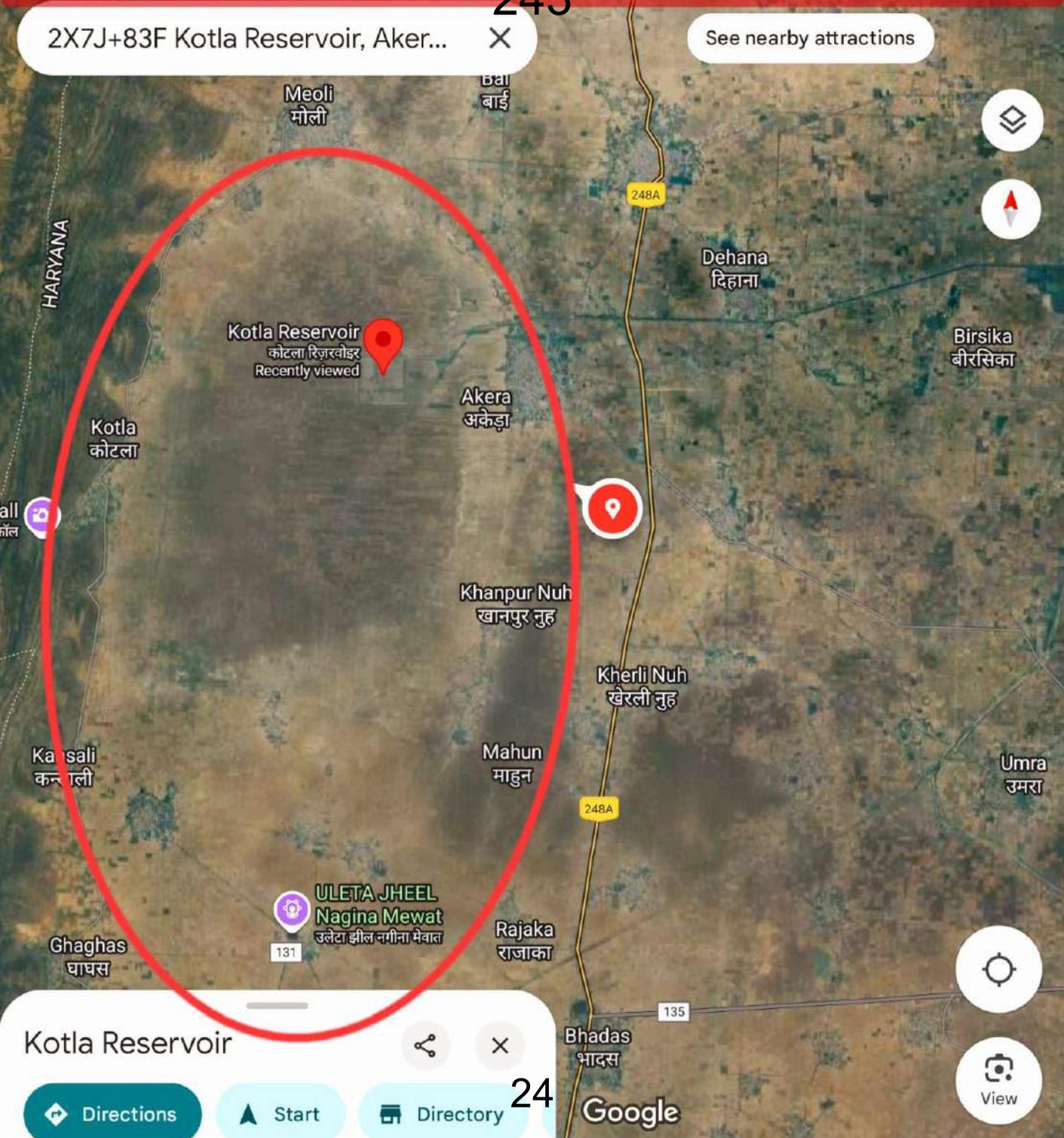
MLA, Sh. Kanwar Sanjay Singh, Deputy Commissioner, Sh. Dharendra Khadgata and other dignitaries also remained present on this occasion.

No.IPRDH/2023



# Massive Submergence area - Kotla, Akera, Uleta Jheel, Mewat

243



Kotla akheda nu Mewat

244

Search this area



Aravallis Ridge

HARYANA

Mohammadpur Nuh  
मोहम्मदपुर नुह

Submergence area is spread in Kotla & Akhera villages

Kotla Reservoir  
Recently viewed

Akera  
अकेड़ा

Kotla

Kotla Fort  
Recently viewed

Khanpur  
खानपुर

Kotla akheda nu Mewat



Kotla  
Haryana · 51 km



25

Google

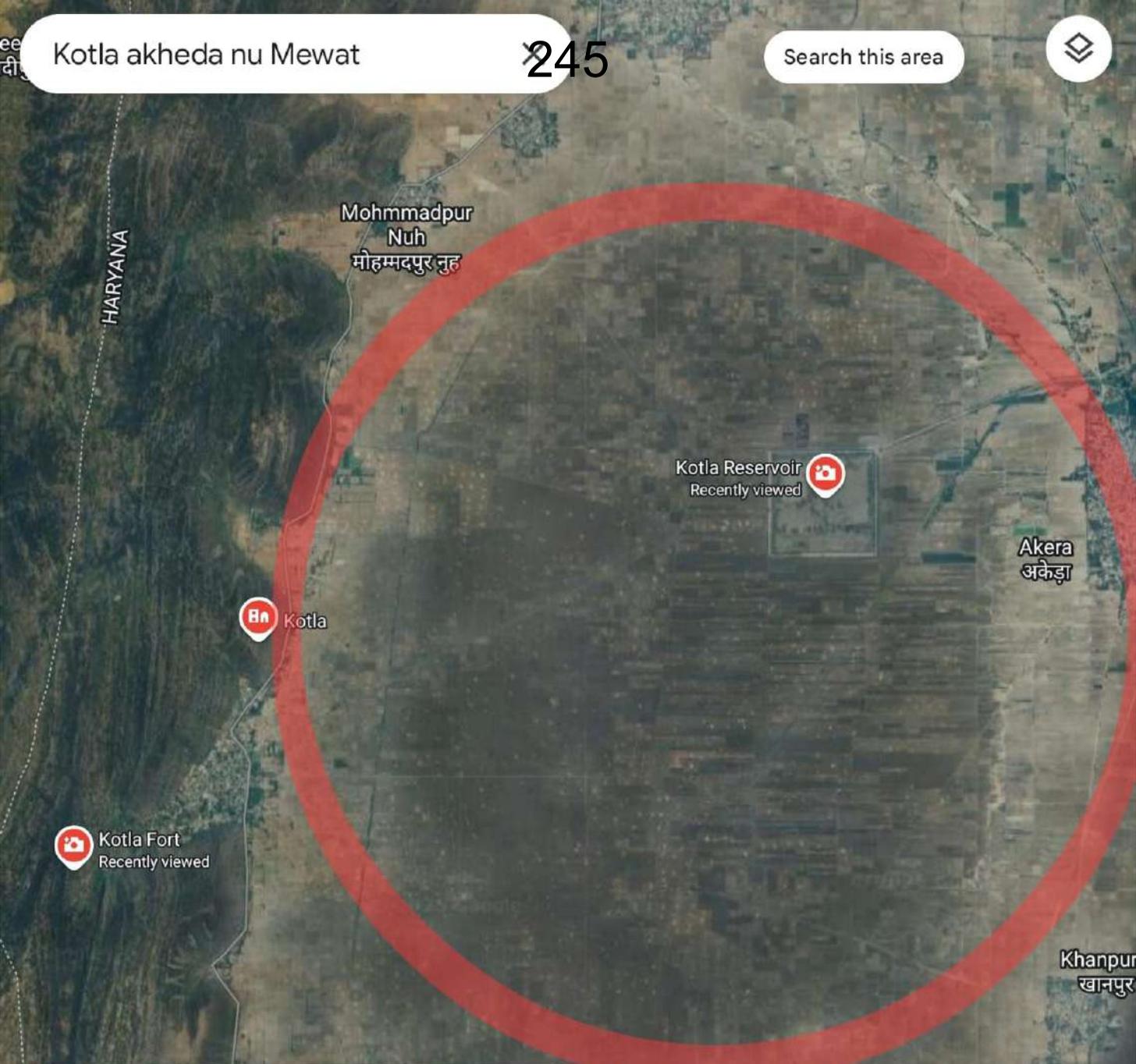
UDBAS



Kotla akheda nu Mewat

245

Search this area



Kotla akheda nu Mewat



Kotla  
Haryana · 51 km



26

Google



# हरियाणा सरकार 246 एवं वन्य जीव विभाग)

कार्यालय मण्डलीय वन्य जीव अधिकारी, गुरुग्राम वन परिसर, सोहना रोड,

निकट सिविल कोर्ट, गुरुग्राम फोन / फ़ैक्स नं० 0124- 2222272, E-mail : dwloggn@gmail.com

क्रमांक 708

दिनांक 18/8/25

सेवा में,

Vaishali Rana  
1403, T-10, Valley View Estate, Gwal Pahari,  
Gurugram-Faridabad Road.  
Gurugram-122003.

विषय:— **Killing of Migratory Birds in thousands at Kotla- Akhera, Nuh by locals.**

सन्दर्भ:— आपका पत्रांक दिनांक 04.08.2025.

.....

उपरोक्त विषय एवं संदर्भांकित पत्र द्वारा आर०टी०आई० एक्ट 2005 के तहत मांगी गई सूचना बारे अवगत करवाया जाता है कि दिनांक 22.03.2025 को हिन्दुस्तान टाइम्स में विदेशी पक्षियों को कोटला व आकेडा के ग्रामीणों द्वारा मारे जाने की खबर पर कार्यवाही करते हुए वन्य जीव निरीक्षक, गुरुग्राम द्वारा दिनांक 25.03.2025 को आकेडा थाना, नूह में 23 लोगों के खिलाफ FIR (प्रति सलगन) दर्ज करवाई गई जिस पर आगामी कार्यवाही पुलिस विभाग करेगा।

वन्य जीवों को बचाने के लिए वन्य जीव विभाग के कर्मचारियों द्वारा कोटला व आकेडा ईलाके में लगातार गश्त की जा रही है।

सलगन: उपरोक्त



18/8/25

मण्डलीय वन्य जीव अधिकारी,  
गुरुग्राम



दिनांक 14/8/25

सेवा में

श्रीमान म० व० जी० अश्विनी  
गुरुग्राम

विषय: - Killing Migratory Bird In Thousands at  
Kotla- Akerwa, Nuh, by Locals.

श्रीमान जी,

उपरोक्त रिपोर्ट निम्न प्रकार से है।

- ① दिनांक 25/03/2025 को अडेडा बाना, नुंह, में  
23 लोगों के खिलाफ FIR दर्ज कराई गई।  
जिसकी प्रति सख्त संलग्न है।  
जिसकी आगामी कार्रवाई पुलिस विभाग करेगा।

- ② Wild Life इन्सपेक्टर द्वारा आटेला - अडेडा इलाके  
में गश्त की जाती है।

*Bhushan*  
Inspector Wildlife  
Distt. GURUGRAM

LX/RTI

14/8/25

987  
14/8/25



# 248

## HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

### FIRST INFORMATION REPORT (Under Section 173 B.N.S.S)

#### प्रथम सूचना रिपोर्ट

1. District (ज़िला): NUH P.S. (थाना): PS Akera Year (वर्ष): 2025  
FIR No. (प्र.सू.रि. सं.): 0030 Date (दिनांक): 25/03/2025  
02:30

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	THE WILD LIFE (PROTECTION) ACT, 1972	2
2	THE WILD LIFE (PROTECTION) ACT, 1972	9
3	THE WILD LIFE (PROTECTION) ACT, 1972	39
4	THE WILD LIFE (PROTECTION) ACT, 1972	51

3. (a) Occurrence of offence (अपराध की घटना):

- 1 Day (दिन): Intervening Days Date from (दिनांक से): 01/01/2025 Date To (दिनांक तक): 07/01/2025  
Time Period (समय अवधि): Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs

- (b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 25/03/2025 Time (समय): 02:00 hrs

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 012 Time (समय): 25/03/2025 15:49 hrs

4. Type of Information (सूचना का प्रकार): Written



# 249

## HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

### FIRST INFORMATION REPORT (Under Section 173 B.N.S.S)

#### प्रथम सूचना रिपोर्ट

#### 5. Place of Occurrence

##### (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST, 13 Km(s) Beat No. (बीट सं.):
- (b) Address (पता): कोटला,
- (c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

#### 6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): राजेन्द्र सिंह
- (b) Father's Name (पिताका नाम): INSPECTOR WILD LIFE GURUGRAM
- (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1972
- (d) Nationality (राष्ट्रीयता): INDIA
- (e) UID No. (यूआईडी सं.):
- (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):

#### (g) Occupation (व्यवसाय):

#### (h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	WILD LIFE GURUGRAM, GURUGRAM, HARYANA, INDIA



# 250

## HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

### FIRST INFORMATION REPORT (Under Section 173 B.N.S.S)

#### प्रथम सूचना रिपोर्ट

2	Permanent Address	WILD LIFE GURUGRAM, GURUGRAM, HARYANA, INDIA
---	-------------------	-------------------------------------------------

(i) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)
1	तैय्यब		Father's Name: जानू
2	मुंटी		Father's Name: सूरज मल
3	सन्नी		Father's Name: सहूद
4	सब्बीर		Father's Name: जहरुदीन
5	उसमान		Father's Name: आमीन
6	तैय्यब		Father's Name: घोगडी
7	अकबर		Father's Name: सुंनत
8	वरका		Father's Name: सुंनत
9	यायाहा		Father's Name: सुंनत
10	मुसे खा		Father's Name: उमराव
11	सयया		Father's Name: सहूद
12	शोकीन		Father's Name: कालू
13	वहीद		Father's Name: कालू
14	सम्मा		Father's Name: जब्बर
15	छोटल्ली		Father's Name: मुंडा
16	सज्जी		Father's Name: न्याजू



# 251

## HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

### FIRST INFORMATION REPORT (Under Section 173 B.N.S.S)

#### प्रथम सूचना रिपोर्ट

17	कमरु		Father's Name: महमूदा
18	सरपू		Father's Name: महमूदा
19	बकरा		Father's Name: फज्जू
20	सरीफ		Father's Name: ईसाक
21	हब्बल		Father's Name: रुस्तम
22	रमजानी		Father's Name: मुंडा
23	शाहरुन		Father's Name: याकूब

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Type (सम्पत्ति के प्रकार)	Sub Type (उप प्रकार)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

**FIRST INFORMATION REPORT  
(Under Section 173 B.N.S.S)****प्रथम सूचना रिपोर्ट****12. First Information contents (प्रथम सूचना तथ्य):**

सेवा में, श्रीमान थाना प्रभारी, आकेडा जिला नूह । विषय – दरखास्त बराय कानूनी कार्यवाही करने बारे । श्रीमान जी, निवेदन है कि मैं राजेन्द्र सिंह वन्य जीव निरीक्षक गुरुग्राम की पोस्ट पर हूँ जिसके कार्यक्षेत्र में जिला नूह भी आता है । साबिर पुत्र मो० शरीफ निवासी गाव आकेडा ने श्रीमान उपायुक्त महोदय नूह को निम्न लोगो द्वा जाल लगाकर कोटला झील से पक्षियों को उसमें फसाकर बेचने की शिकायत कर रखी है । (पत्र संलग्न) श्रीमान जी वन्यजीवो को पकडना WLPA 1972 की उल्लंघना है । अतः आपसे अनुरोध है कि निम्नलिखित अपराधियों के खिलाफ सख्त कानूनी कार्यवाही करने का कष्ट करे । तैयब पुत्र जानू ,मुंटी पुत्र सूरजमल, सन्नी पुत्र सहूद, सबीर पुत्र जहूरुदीन, उस्मा पुत्र आमीन, तैयब पुत्र घोगडी, अकबर पुत्र सुन्नत,वरका पुत्र सुन्नत, यायाहा पुत्र सुन्नत, मुसे खां पुत्र उमराव, सयया पुत्र सहूद शोकीन पुत्र कालू, वहीद पुत्र कालू, शम्मा पुत्र जब्बर, छोटल्ली पुत्र मुंडा, सज्जी पुत्र नयाजू, कमरू पुत्र महमूदा, सरफू पुत्र महमूदा, बकरा पुत्र फज्जू, सरीफ पुत्र ईसाक, हब्बल पुत्र रूस्तम, मनजानी पुत्र मुंडा, शाहरून पुत्र याकूब । ये सभी आरोपी गांव आकेडा के हैं । अतः जनाब से अनुरोध है कि इन आरोपियों के खिलाफ धारा 2,9,39,51 WLPA 1972 के तहत कानूनी कार्यवाही की जाये । SD-राजेंद्र सिंह inspector wildlife gurugram mob-9416883727 अज उपरोक्त दरखास्त मय पत्र क्रमांक न० 313 दिनांक 25.03.2025 थाना पर प्राप्त होने पर मुकदमा न. 30 दिनांक 25.03.2025 U/S 2,9,39,51 WLPA 1972 थाना आकेडा दर्ज रजि० किया जाकर FIR की प्रतिया कम्प्यूटर द्वारा तैयार करके ईलाका मजिस्ट्रेट साहब व उच्च अफसरानबाला के भेजी जायेगी । नकल मिशल पुलिस मय असल तहरीर के मन ASI मय सि० नीरज 1150/नूह व निरीक्षक राजेंद्र वन्यजीव विभाग गुरुग्राम के रवाना घटनास्थल का होता हूँ ।

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or ( या) Rank (पद): Asst. SI (Assistant Sub-Inspector)
- (2)



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**HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)**

**FIRST INFORMATION REPORT  
(Under Section 173 B.N.S.S)**

**प्रथम सूचना रिपोर्ट**

**Directed (Name of I.O.) (जांच अधिकारी का नाम):**

SANJEET

**No. (सं.):** 140NUH to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

**Directed (Mobile No. of I.O.) (जांच अधिकारी का मोबाइल नंबर):** 919813477610

(3) **Refused investigation due to (जांच के लिए):** \_\_\_\_\_ or (के कारण इंकार किया या) **District (ज़िला):** \_\_\_\_\_

(4) **Transferred to P.S. (थाना):**

**on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).**

**F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)**

**R.O.A.C. (आर.ओ.ए.सी.)**

14. **Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)**

**Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)**

**Name (नाम):** SURENDER SINGH

**Rank (पद):** SI (Sub-Inspector)

**No. (सं.):** 48MWT

15. **Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):**

14. Signature / Thumb impression  
of the complainant / informant  
(शिकायतकर्ता / सूचनाकर्ता के  
हस्ताक्षर / अंगूठे का निशान)

Rank (पद): SI (Sub-Inspector)

No. (सं.): 48MWT

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7  
संलग्नक):

Physical features, deformities and other details of the suspect/accused: ( If known /  
seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात  
/ देखा गया))

S. No. (क.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.) )	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male	1992				
2	Male	1993				Is pox pitted: Yes
3	Male	1994				Is pox pitted: Yes
4	Male	1995				Is pox pitted: Yes
5	Male	1995				Is pox pitted: Yes
6	Male	1997				Is pox pitted: Yes
7	Male	1996				Is pox pitted: Yes
8	Male	1988				Is pox pitted: Yes
9	Male	1993				Is pox pitted: Yes
10	Male	1990				Is pox pitted: Yes
11	Male	1987				Is pox pitted: Yes

12	Male	1992					
13	Male	1986				Is pox pitted: Yes	
14	Male	1984				Is pox pitted: Yes	
15	Male	1983				Is pox pitted: Yes	
16	Male	1988				Is pox pitted: Yes	
17	Male	1992				Is pox pitted: Yes	
18	Male	1979				Is pox pitted: Yes	
19	Male	1980				Is pox pitted: Yes	
20	Male	1989				Is pox pitted: Yes	
21	Male	1982				Is pox pitted: Yes	
22	Male	1991				Is pox pitted: Yes	
23	Male	1982				Is pox pitted: Yes	
						Is pox pitted: Yes	
Deformities / Peculiarities (विकृतियों / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)		
8	9	10	11	12	13		



Language/Dialect

1 (भाषा/बोली)

Place of (का स्थान)

Others (अन्य)

Burn Mark  
(जले हुए का  
निशान)Leucoderma  
(लुकोदेर्मा (सफेद  
धब्बे))

Mole (मस्सा)

Scar (घाव)

Tattoo (गूँदे हुए  
का)

14

15

16

17

18

19

20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)